

FOR THE ATTENTION OF THE PUBLIC SHAREHOLDERS OF
OSCAR GLOBAL LIMITED

Open Offer for acquisition of up to 18,36,696 (Eighteen Lakh Thirty-Six Thousand Six Hundred Ninety-Six) fully paid-up Equity Shares having face value of ₹ 10.00/- (Rupees Ten Only) each ('Offer Shares') representing *3.60% of the Emerging Equity and Voting Share Capital of Oscar Global Limited. ('Target Company' or 'OGL') at an offer price of ₹ 10.00/- (Rupees Ten Only) per Equity Share, by JBCG Advisory Services Private Limited ('Acquirer') along with Mr. Jaspal Singh Bindra ("PAC 1") and Mr. Chandir Gobind Gidwani ("PAC 2") in their capacity as persons acting in concert with the Acquirer, hereinafter collectively referred to as ("Acquirer and PACs"), pursuant to and in compliance with the requirements of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended ('SEBI (SAST) Regulations, 2011') ('Offer' or 'Open Offer').

**As per Regulation 7(1) of the SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 ('SEBI SAST Regulations'), the Open Offer size shall be for at least 26.00% of the Emerging Equity and Voting Share Capital of the Target Company as of the 10th working day from the closure of the tendering period. However, the eligible public shareholding of the Target Company represents only 3.60% of the Emerging Equity and Voting Share Capital, comprising 18,36,696 (Eighteen Lakh Thirty-Six Thousand Six Hundred Ninety-Six) Equity Shares held by existing Public Shareholders. The remaining Public Shareholders, specifically the Preferential Allottees holding 1,32,06,400 (One Crore Thirty Two Lakh Six Thousand Four Hundred) Equity Shares issued for cash representing 25.89% of the Emerging Equity and Voting Share Capital of the Target Company, are ineligible to participate in the Open Offer, in accordance with Regulation 7(6) of SEBI (SAST) Regulations, 2011, as they are parties to the proposed Preferential Issue triggering this offer.*

This public announcement ('Public Announcement' / 'PA') is being issued by **Bonanza Portfolio Limited ('BPL/ the 'Manager to the Offer')**, for and on behalf of the Acquirer and PACs, to the public shareholders of the Target Company, pursuant to and in compliance with, amongst others, the provisions of Regulation 3(1) and Regulation 4, read with Regulations 13, 14, and 15(1) and other applicable regulations of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto (**hereinafter referred to as 'SEBI (SAST) Regulations, 2011'**).

For the purpose of this Public Announcement, the following terms shall have the meanings assigned to them below:

- a) **'Acquirer'** refers to JBCG Advisory Services Private Limited, a private limited company incorporated under the provisions of the Companies Act, 2013 having Corporate Identification Number (CIN) U74110MH2016PTC287730 with its registered Office Address at A-302, 36 Turner Road Building, Opposite Tava Restaurant, Turner Road, Bandra West, Mumbai – 400050, Maharashtra, India.;
- b) **'Board of Directors'** means Board of Directors of the Target Company;
- c) **'BSE'** means abbreviation for BSE Limited being the only stock exchange on which the Equity Shares of the Target Company are listed;
- d) **'CIN'** is the abbreviation for the term Corporate Identification Number issued under the provisions of the Companies Act, 1956/2013 and the rules made thereunder;
- e) **'Equity Shares'** shall mean 33,00,000 (Thirty-Three Lakh) Equity Shares having a face value of ₹10.00 (Rupees Ten only) each, constituting the entire issued, subscribed and paid-up Equity Share Capital of the Target Company as on the date of this Public Announcement, comprising of:
 - (i) 32,83,600 (Thirty-Two Lakh Eighty-Three Thousand Six Hundred) fully paid-up Equity Shares having face value of ₹10.00 (Rupees Ten Only) each (**'Fully Paid-up Equity Shares'**); and
 - (ii) 16,400 (Sixteen Thousand Four Hundred) partly paid-up Equity Shares having face value of ₹10.00 (Rupees Ten Only) each, paid-up to the extent of ₹5.00 (Rupees Five only) per Share (**'Partly Paid-up Equity Shares'**);
- f) **'Existing Equity and Voting Share Capital'** ₹3,30,00,000 (Rupees Three Crore Thirty Lakh Only) Equity Share Capital of the Target Company divided into 33,00,000 (Thirty-Three Lakh) Equity Shares having face value of ₹10.00 (Rupees Ten Only) each, comprising 32,83,600 (Thirty-Two Lakh Eighty-Three Thousand Six Hundred) fully paid-up Equity Shares and 16,400 (Sixteen Thousand Four Hundred) partly paid-up Equity Shares having a face value of ₹10.00 (Rupees Ten only) paid-up to the extent of ₹5.00 (Rupees Five Only) per share aggregating to ₹3,29,18,000 (Rupees Three Crore Twenty-Nine Lakh Eighteen Thousand Only);

- g) **‘Emerging Equity and Voting Share Capital’** means ₹51,00,00,000 (Rupees Fifty One Crore Only) Equity Share Capital of the Target Company divided into 5,10,00,000 (Five Crore Ten Lakh) Equity Shares having face value of ₹10.00 (Rupees Ten Only) each pursuant to the Proposed Preferential allotment of 4,77,16,400 (Four Crore Seventy-Seven Lakh Sixteen Thousand Four Hundred) Equity Shares of ₹10.00 (Rupees Ten Only) out of which 3,45,10,000 (Three Crore Forty-Five Lakh Ten Thousand) Equity Shares of ₹10.00 (Rupees Ten Only) each in lieu of share swap and 1,32,06,400 (One Crore Thirty Two Lakh Six Thousand Four Hundred) Equity Shares of ₹10.00 (Rupees Ten Only) on a preferential basis for cash, as approved by the Board of Directors of the Target Company on Wednesday, September 23, 2026;
- h) **‘Existing Promoters’** shall mean all the Existing Promoters of the Target Company namely Mr. Gopal Bhatte, and Gopal Bhatte HUF who have been classified and disclosed as Promoters in the shareholding pattern filed by the Target Company with BSE for the quarter ended June 30, 2026 under the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, immediately prior to the date of this Public Announcement;
- i) **‘Identified Date’** means the date falling on the 10th Working Day prior to the commencement of the Tendering Period for the Offer, for the purposes of determining the eligible Public Shareholders to whom the Letter of Offer shall be sent. It is clarified that all the Public Shareholders (registered or unregistered) who own Equity Shares are eligible to participate in this Offer at any time before expiry of the Tendering Period, except the proposed Preferential Allottees holding 1,32,06,400 (One Crore Thirty Two Lakh Six Thousand Four Hundred) Equity Shares of ₹10.00 (Rupees Ten Only) issued on a preferential basis for cash, as they are parties to the proposed Preferential Issue triggering this Offer;
- j) **‘Issuance of Equity Shares for Consideration Other than Cash’** shall mean the proposed allotment of 3,45,10,000 (Three Crore Forty-Five Lakh Ten Thousand) Equity Shares of face value of ₹10/- (Rupees Ten Only) each by the Target Company at an issue price of ₹10.00 (Rupees Ten Only) per share, to the Acquirer as a discharge of consideration for the acquisition of 3,45,10,000 (Three Crore Forty-Five Lakh Ten Thousand) Equity shares of Calculus Travel Ventures Private Limited (‘CTVPL’) by way of a share swap transaction in which the equity share swap ratio is 1:1, pursuant to which 1 (One) equity share of the Target Company shall be allotted to the Acquirer against transfer of 1 (One) equity share held by the Acquirer of CTVPL, where the Equity Shares of CTVPL are exchanged for Equity ownership in the Target Company pursuant to the terms of the Share Swap and Subscription Agreement dated Wednesday, September 23, 2026;
- k) **‘PAN’** is the abbreviation for Permanent Account Number allotted under the Income Tax Act, 1961;
- l) **“Persons Acting in Concert” or “PACs”** shall mean Mr. Jaspal Singh Bindra (“PAC 1”) and Mr. Chandir Gobind Gidwani (“PAC 2”) collectively referred as (PACs);
- m) **‘Promoter Sellers/Sellers/Selling Shareholders’** shall mean Promoter Sellers, namely Mr. Gopal Bhatte (‘Seller 1’) and Gopal Bhatte HUF (‘Seller 2’);
- n) **‘Proposed Preferential Issue of Equity Shares/Proposed Preferential Issue’** shall collectively mean the proposed issue of 4,77,16,400 (Four Crore Seventy-Seven Lakh Sixteen Thousand Four Hundred) Equity Shares having a face value of ₹10.00 (Rupees Ten Only) each at an issue price of ₹10.00 (Rupees Ten Only) per Share, aggregating to ₹47,71,64,000 (Rupees Forty-Seven Crore Seventy-One Lakh Sixty-Four Thousand Only) on a preferential basis, as approved by the Board of Directors of the Target Company at their meeting held on Wednesday, September 23, 2026, subject to the approval of shareholders of the Target Company and other applicable statutory/regulatory approvals, comprising of:
- (i) 3,45,10,000 (Three Crore Forty-Five Lakh Ten Thousand) Equity Shares of ₹10.00 (Rupees Ten Only) for consideration other than cash, pursuant to a share swap transaction for the acquisition of 3,45,10,000 (Three Crore Forty-Five Lakh Ten Thousand) Equity shares of Calculus Travel Ventures Private Limited (‘CTVPL’); and
- (ii) 1,32,06,400 (One Crore Thirty Two Lakh Six Thousand Four Hundred) Equity Shares of ₹10.00 (Rupees Ten Only) for cash consideration for an amount of 13,20,64,000 (Rupees Thirteen Crores Twenty lacs and Sixty four thousand only);
- o) **‘Public Announcement’** means this Public Announcement dated Wednesday, September 23, 2026, issued in accordance and compliance with the provisions of Regulations 3(1), and 4 read with Regulations 13(1), 14, and 15(1) of the SEBI (SAST) Regulations;
- p) **‘Public Shareholders’** shall mean all the Equity Shareholders of the Target Company who are eligible to tender their Equity Shares in the Open Offer, excluding the Acquirer and PACs, the Existing Promoters of the Target Company, the parties to the underlying Share Swap and Subscription Agreement, the parties to the underlying Share Purchase Agreement and Preferential Allottees;

- q) **‘Sale Shares’** shall mean 14,46,904 (Fourteen Lakh Forty-Six Thousand Nine Hundred Four) fully paid-up Equity Shares having face value of ₹10.00 (Rupees Ten Only) of the Target Company agreed to be sold by the Promoter Sellers to the Acquirer;
- r) **‘SEBI’** means the Securities and Exchange Board of India;
- s) **‘SEBI Act’** means Securities and Exchange Board of India Act, 1992, and subsequent amendments thereto;
- t) **‘SEBI (SAST) Regulations, 2011/SEBI (SAST) Regulations’** means the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto;
- u) **‘SEBI (LODR) Regulations, 2015/ SEBI (LODR) Regulations’** means Securities and Exchange Board of India (Listing and Obligation and Disclosure Requirements), 2015 and subsequent amendments thereto;
- v) **‘SEBI (ICDR) Regulations, 2018/ SEBI (ICDR) Regulations’** means Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements), 2018, and subsequent amendments thereto;
- w) **‘Share Purchase Agreement’** or **‘SPA’** refers to the share purchase agreement dated Wednesday, September 23, 2026 executed between the Acquirer and the Selling Shareholders, pursuant to which the Acquirer has agreed to acquire 14,46,904 (Fourteen Lakh Forty Six Thousand Nine Hundred Four) Equity Shares of ₹10.00 (Rupees Ten Only) each, representing 44.06% of the Existing Equity and Voting Share Capital of the Target Company or 2.84% (Two Point Eight Four Percent) of the Emerging Equity and Voting Share Capital of the Target Company from the Selling Shareholders at a price of ₹10.00 (Rupees Ten Only) per Equity Share, aggregating to an amount of ₹1,44,69,040 (Rupees One Crore Forty Four Lakh Sixty Nine Thousand Forty Only);
- x) **‘Share Swap and Subscription Agreement’** or **‘SSA’** refers to the Agreement dated Wednesday, September 23, 2026, pursuant to which the Acquirer (‘JBCG Advisory Services Private Limited’) shall be allotted (subject to the approval of the Members and other regulatory/statutory approvals, if any) 3,45,10,000 (Three Crore Forty-Five Lakh Ten Thousand) Equity Shares representing 67.70 % (Sixty Seven Point Seven Zero Percent) of the Emerging Equity and Voting Share Capital of the Target Company, at an issue price of ₹ 10.00 (Rupees Ten Only) per Equity Share aggregating to ₹ 34,51,00,000 (Rupees Thirty Four Crore Fifty One Lakh Only), for consideration other than cash pursuant to a share swap transaction for the acquisition of 3,45,10,000 (Three Crore Forty-Five Lakh Ten Thousand) Equity shares of Calculus Travel Ventures Private Limited (‘CTVPL’) and 1,32,06,400 (One Crore Thirty Two Lakh Six Thousand Four Hundred) fully paid-up Equity Shares having face value of ₹10.00 (Rupees Ten Only) each to investors under the public category for cash consideration at an issue price of ₹10.00 (Rupees Ten Only) per fully paid-up Equity Share aggregating to ₹ 13,20,64,000/- (Rupees Thirteen Crore Twenty Lakh Sixty Four Thousand Only) on a preferential basis, representing 25.89 % (Twenty Five Point Eight Nine Percent) of the Emerging Equity and Voting Share Capital of the Target Company, subject to the terms and conditions specified in the Share Swap and Subscription Agreement dated Wednesday, September 23, 2026;
- y) **‘Stock Exchange/BSE’** means BSE Limited being the only Stock Exchange on which the Equity Shares of the Target Company are presently listed;
- z) **‘Transferor Company’** or **‘Selling Company’** or **‘CTVPL’** shall mean Calculus Travel Ventures Private Limited, a private limited company incorporated under the Companies Act, 2013, having Corporate Identification Number (CIN) U74999MH2018PTC311107 with its registered Office Address at A-302, 36 Turner Road Building, Opposite Tava Restaurant, Turner Road, Bandra West, Mumbai – 400050, Maharashtra, whose Equity shares are being acquired by the Target Company pursuant to the Share Swap and Subscription Agreement, and which is an entity promoted/controlled/wholly owned subsidiary of the Acquirer;
- aa) **‘Tendering Period’** has the same meaning described to it under the SEBI (SAST) Regulations, 2011;
- bb) **‘Voting Share Capital’** means 32,83,600 (Thirty-Two Lakh Eighty-Three Thousand Six Hundred) fully paid-up Equity Shares of ₹10/- (Rupees Ten Only) each of the Target Company. The said 16,400 partly paid-up Equity Shares does not carry voting rights, in accordance with the Articles of Association of the Target Company and shall be re-assessed, if required, as of the 10th (Tenth) Working Day from closure of the Tendering Period;
- cc) **‘Working Day’** means any working day of the Securities and Exchange Board of India (Mumbai);

1. Offer Details

- 1.1. **Offer Size:** The Acquirer and PACs hereby make this Open Offer to the Public Shareholders of the Target Company to acquire up to 18,36,696 (Eighteen Lakh Thirty Six Thousand Six Hundred Ninety Six) Equity shares having face value of ₹ 10.00 (Rupees Ten Only) each representing *3.60% (Three point Six Zero Percent) of the Emerging Equity and Voting Share Capital of the Target Company, subject to the terms and conditions mentioned in this Public Announcement and to be set out in the Detailed Public Statement (‘DPS’)

and the Letter of Offer ('**LOO**') proposed to be issued for the offer in accordance with the SEBI (**SAST**) Regulations, 2011;

**As per Regulation 7(1) of the SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 ('SEBI SAST Regulations'), the Open Offer size shall be for at least 26.00% of the Emerging Equity and Voting Share Capital of the Target Company as of the 10th working day from the closure of the tendering period. However, the eligible public shareholding of the Target Company represents only 3.60% of the Emerging Equity and Voting Share Capital, comprising 18,36,696 (Eighteen Lakh Thirty-Six Thousand Six Hundred Ninety-Six) Equity Shares held by existing Public Shareholders. The remaining Public Shareholders, specifically the Preferential Allottees holding 1,32,06,400 (One Crore Thirty Two Lakh Six Thousand Four Hundred) Equity Shares issued for cash representing 25.89% of the Emerging Equity and Voting Share Capital of the Target Company, are ineligible to participate in the Open Offer, in accordance with Regulation 7(6) of SEBI (SAST) Regulations, 2011, as they are parties to the proposed Preferential Issue triggering this offer.*

- 1.2. **Offer Price/ Consideration:** The Open Offer is being made at a price of ₹10.00 (Rupees Ten Only) per Equity share having face value of ₹10.00 (Rupees Ten Only) each, calculated in accordance with Regulation 8(2) of the SEBI (SAST) Regulations, 2011. Assuming full acceptance of the Open Offer, the total consideration payable by Acquirer and PACs under the Open Offer will be ₹1,83,66,960 (Rupees One Crore Eighty Three Lakh Sixty Six Thousand Nine Hundred Sixty Only);
- 1.3. **Mode of Payment:** The Offer Price is payable in Cash in accordance with Regulation 9(1)(a) of the SEBI (SAST) Regulations, 2011;
- 1.4. **Type of Offer:** This Offer is a Triggered Offer made in compliance with Regulations 3(1) and 4 of SEBI (SAST) Regulations, 2011, consequent to the substantial acquisition of Equity Shares and Voting rights, along with a change in control of the Target Company;

2. **Transaction which has triggered the open offer obligations (Underlying Transaction)**

- 2.1 The Board of Directors of the Target Company at their meeting held on Wednesday, September 23, 2026, has authorized a Preferential Issue of 3,45,10,000 (Three Crore Forty-Five Lakh Ten Thousand) fully paid-up Equity Shares of face value of ₹10.00/- (Rupees Ten Only) each on a preferential basis to the Acquirer, representing 67.70 % (Sixty Seven Point Seven Zero Percent) of the Emerging Equity and Voting Share Capital of the Target Company, for consideration other than cash (i.e., against the acquisition of the Equity Shares of Calculus Travel Ventures Private Limited via a share swap transaction) at a price of ₹10.00/- (Rupees Ten Only) per fully paid-up Equity Share. Further, the Board of Directors has also authorized a Preferential Issue of 1,32,06,400 (One Crore Thirty Two Lakh Six Thousand Four Hundred) fully paid-up Equity Shares of face value of ₹10.00/- (Rupees Ten Only) each to investors under the public category for cash consideration at an issue price of ₹10.00/- (Rupees Ten Only) per fully paid-up Equity Share, representing 25.89 % (Twenty Five Point Eight Nine Percent) of the Emerging Equity and Voting Share Capital of the Target Company, Subject to the approval of Shareholders at an Extra Ordinary General Meeting proposed to be held on October 20, 2026. The details of the proposed Preferential Issue is as below:

Name of the Shareholders	Category	No of shares issued	% of Emerging Equity/Voting Capital	Mode of Payment
JBCG Advisory Services Private Limited	Acquirer	3,45,10,000	67.70%	Share Swap
Total (A)		3,45,10,000	67.70 %	
Pie Strategies LLP	Public	18,36,816	3.60%	Cash
Alok Rajesh Nanavaty	Public	1,13,69,584	22.29%	Cash
Total (B)		1,32,06,400	25.89%	
Cumulative Total (A+B)		4,77,16,400	93.59%	

- 2.2 The Acquirer has entered into a Share Purchase Agreement ("SPA") on Wednesday, September 23, 2026 with the Sellers pursuant to which the Acquirer has agreed to purchase 14,46,904 (Fourteen Lakh Forty Six Thousand Nine Hundred Four) equity shares of face value of ₹ 10.00/- (Rupees Ten Only) each, representing 44.06% (Forty Four Point Zero Six Percent) of Existing Equity and Voting Share Capital and 2.84% (Two Point Eight Four Percent) of the Emerging Equity and Voting Share Capital at an offer price of ₹ 10.00/- (Rupees Ten Only) per equity share, aggregating to an amount of ₹1,44,69,040 (Rupees One Crore Forty Four Lakh Sixty Nine Thousand Forty Only) from the Sellers, subject to the terms and conditions set out in the SPA.

2.3 This Open Offer is being made under Regulation 3(1) and Regulation 4 of the SEBI (SAST) Regulations, 2011. Pursuant to the underlying transactions (comprising of SPA and SSA), the Acquirer will hold 3,59,56,904 (Three Crore Fifty-Nine Lakh Fifty-Six Thousand Nine Hundred Four) Equity Shares representing 70.50% (Seventy Point Five Zero Percent) of the Emerging Equity and Voting Share Capital of the Target Company. Upon completion of the Open Offer and the underlying transactions, the Acquirer shall be classified as the Promoter of the Target Company and the Existing Promoters shall be reclassified to the public category in accordance with the applicable provisions of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 and the SEBI (SAST) Regulations, 2011.

2.4 A summary of the underlying transaction is set out as below:

Details of underlying transaction						
Type of Transaction (Direct/Indirect)	Mode of Transaction (Agreement / Allotment/Market Purchase)	Shares / Voting Rights acquired/proposed to be acquired		Total Consideration for shares/VRs acquired (in ₹)	Mode of Payment (Cash/ securities)	Regulations which has triggered
		Number	% vis a vis total Equity/ Voting capital			
Direct	Share Purchase Agreement dated Wednesday, September 23, 2026	14,46,904 (Fourteen Lakh Forty Six Thousand Nine hundred Four) Equity Shares	2.84% of the Emerging Equity and Voting Share Capital	₹1,44,69,040 (Rupees One Crore Forty Four Lakh Sixty Nine thousand Forty Only)	Cash	3(1) & 4 of SEBI (SAST) Regulations, 2011
Direct	The Board of Directors in their meeting held on Wednesday, September 23, 2026, passed a Resolution authorizing Preferential allotment of equity shares to Acquirer through Share Swap, subject to Shareholder's and/or any other statutory approval.	3,45,10,000 (Three Crore Forty-Five Lakh Ten Thousand)	67.70 % of the Emerging Equity and Voting Share Capital	₹34,51,00,000 (Rupees Thirty Four Crore Fifty One Lakh Only)	Issue of Equity Shares of the Target Company to the Shareholder of the Selling/ Transferor Company being the purchase consideration to be paid by Target company for Acquisition of selling company.	3(1) & 4 of SEBI (SAST) Regulations, 2011

1. The Acquirer and PACs have not been prohibited by SEBI, from dealing in securities, in terms of directions issued by SEBI under section 11B of the SEBI Act 1992, or any other regulations made under the SEBI Act 1992.
2. Pursuant to the consummation of the Underlying Transactions and subject to compliance with the SEBI (SAST) Regulations, 2011, the Acquirer will acquire substantial shares and control over the Target Company and shall become the Promoter of the Target Company in accordance with the provisions of SEBI (LODR) Regulations, 2015.
3. The Existing Promoters of the Target Company shall be re-classified from "Promoter" to "Public Shareholder" in terms of Regulation 31A of SEBI (LODR) Regulations, 2015.

4. Existing Promoters of the Target Company, Acquirer and the Target Company have entered into a Share Swap and Subscription Agreement (SSA) and Share Purchase Agreement (SPA) dated Wednesday, September 23, 2026, to record the understanding of the parties of the share purchase agreement in relation to the governance, operation and management of the Company, and their inter-se rights and obligations as a shareholder of the Target Company.

3. Acquirer and PACs

Details		Acquirer	PAC 1	PAC 2	Total
Name of the Acquirer and PACs		JBCG Advisory Services Private Limited	Mr. Jaspal Singh Bindra	Mr. Chandir Gobind Gidwani	3
PAN		AADCJ8302J	AEWPB7762G	AFXPG0158D	-
Address of the Acquirer and PACs		A-302, 36 Turner Road Building, Opposite Tava Restaurant, Turner Road, Bandra West, Mumbai – 400050, Maharashtra, India.	2A/2B, Benreeza Apartment, Building No. 91/92, Abdul Gaffar Khan Road, Worli Sea Face, Worli, Mumbai-400030, Maharashtra, India.	C/O Gobind Gidwani Vasukamal, 13th Floor, 14th Road, Bandra, Opp Agarwal Nursing Home Lane, Mumbai-400050, Maharashtra, India.	--
Name(s) of persons in control /promoters of Acquirer and PACs where Acquirer and PACs are companies		NA	NA	NA	--
Name of the Group, if any, to which the Acquirer/ PAC belongs to		NA	NA	NA	--
Pre-Transaction shareholding	Number of Equity Shares	0	0	0	0
	% of total existing Equity Share Capital/ Voting Share Capital	0.00%	0.00%	0.00%	0.00%
Proposed shareholding after the acquisition of shares through Preferential Allotment, which triggered the Open Offer	Number of Equity Shares	3,45,10,000	0	0	3,45,10,000
	% of total Emerging Equity Share Capital/ Voting Share Capital	67.70%	0.00%	0.00%	67.70%
Proposed shareholding after the acquisition of shares (through SPA), which triggered the Open Offer	Number of Equity Shares	14,46,904	0	0	14,46,904
	% of total Emerging Equity Share Capital/ Voting Share Capital	2.84%	0.00%	0.00%	2.84%

Any other interest in the Target Company	As on the date of Public Announcement, except for SPA and Proposed Preferential Issue (through SSA), the Acquirer does not have any other interest in the Target Company.	NA	NA	
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4. Details of Selling Shareholders

Name	Part of Promoter/ Promoter Group	Details of Equity Shares / Voting rights held by the Sellers					
		Pre-Transaction			Post-Transaction		
		No. of Equity Shares	% of Existing Equity / Voting Capital	% of Emerging Equity / Voting Capital	No. of Equity Shares	% of Existing Equity / Voting Capital	% of Emerging Equity / Voting Capital
Mr.Gopal Bhatte	Yes	3,69,112	11.24	0.72	0	0	0.00
Gopal Bhatte HUF	Yes	10,77,792	32.82	2.11	0	0	0.00
Total		14,46,904	44.06	2.84	0	0	0.00

5. Target Company

Name of the Target Company	Oscar Global Limited
Corporate Identification Number	L51909DL1990PLC041701
ISIN	INE473F01010
Registered Office Address	1/22, Second Floor, Asaf Ali Road, Central Delhi, Delhi- 110002.
Telephone No/Contact No	011-9810337978 / +91 9818103500
Fax	011-3279575 / 23279181
Email Id	oscar@oscar-global.com
Website	www.oscarglobal.com
Stock Exchange where listed	The Shares of the Target Company are listed on BSE
Scrip Code for BSE Limited	530173
Scrip ID for BSE Limited	OSCARGLO

6. Other Details

- 6.1 The Detailed Public Statement to be issued pursuant to this Public Announcement in accordance with Regulations 13(4), 14(3), and 15(2) and other applicable regulations of the SEBI (SAST) Regulations and shall be published in newspapers, within 5 (Five) Working Days of this Public Announcement, *i.e.*, on or before Wednesday, September 30, 2026. The Detailed Public Statement shall, inter alia, contain details of the Offer including the detailed information of the Offer Price, the Acquirer, PACs, the Target Company, the Selling Shareholders, Background to the Offer, relevant conditions under the Share Purchase Agreement, proposed Preferential Allotment, relevant conditions under the Share Swap and Subscription Agreement, statutory approvals required for this Offer, details of financial arrangements, and such other terms and conditions as applicable to this Offer.
- 6.2 The Acquirer and PACs, intend to retain the listing status of the Target Company and no delisting offer is proposed to be made.
- 6.3 The Acquirer and PACs, accept full responsibility for the information contained in this Public Announcement.
- 6.4 The Acquirer and PACs, have given an undertaking that they are aware of, and shall comply with, the obligations under the SEBI (SAST) Regulations and has adequate financial resources to meet the obligations under the SEBI (SAST) Regulations for the purpose of the Offer.
- 6.5 This Offer is not conditional upon any minimum level of acceptance as per Regulation 19(1) of the SEBI (SAST) Regulations.
- 6.6 This Public Announcement is not being issued pursuant to a competing offer in terms of Regulation 20 of the SEBI (SAST) Regulations and subsequent amendments thereto.

- 6.7 All the information pertaining to the Target Company and/or the Sellers in this Public Announcement has been obtained from publicly available sources or provided by the Target Company and/or the Sellers, as the case may be, and the accuracy thereof has not been independently verified by the Acquirer, PACs or the Manager to the Offer.
- 6.8 In this Public Announcement, all references to Rs, ₹ are references to the Indian Rupees.
- 6.9 In this Public Announcement, any discrepancy in any amounts as a result of multiplication and/or totaling is due to rounding off.

ISSUED BY MANAGER TO THE OFFER



BONANZA PORTFOLIO LIMITED

CIN: U65991DL1993PLC052280

BONANZA HOUSE, PLOT NO. M-2, Cama Industrial Estate, Walbhat Road,
BEHIND THE HUB, Goregaon (East), Mumbai - 400 063

Contact Person: Ms. Swati Agrawal/ Mr. Abhay Bansal

Tel No.: +91 22 68363773/ +91 11 40748709

Email: swati.agrawal@bonanzaonline.com/ abhay.bansal@bonanzaonline.com

Investor Grievance Email: mbgrievance@bonanzaonline.com

SEBI Registration No.: INM000012306

For and on behalf of the Acquirer and PACs,

For JBCG Advisory Services Private Limited (Acquirer)

Sd/-

Mr. Chandir Gobind Gidwani
(Director)

Sd/-

Mr. Jaspal Singh Bindra ("PAC 1")

Sd/-

Mr. Chandir Gobind Gidwani ("PAC 2")

Place : Mumbai

Date : Wednesday, September 23, 2026